

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH: HYDERABAD**

OA./20/757/2017
Dated: 04/9/2018

BETWEEN:

Juttada Sandeep,
S/o.J. Ram Gopal,
Aged about 25 years,
Occ: Unemployed,
R/o. D.No.15-104, Simhagiri Colony,
Kailashpuram, Visakhapatnam – 530 024.

..... Applicant

AND

1. The Union of India rep. by its
Secretary, Ministry of Defence, South Block,
New Delhi – 110 011.
2. The Chief of Naval Staff,
Integrated Headquarters of Ministry of
Defence (Navy),
New Delhi – 110 011.
3. The Flag-Officer-Commanding in chief,
Head quarter Eastern Naval Command,
Visakhapatnam.
4. The Chief General Manager, Naval Armament Depot,
NAD post Visakhapatnam – 530 009.

..... Respondents

Counsel for the Applicant : Mrs. Anita Swain, Advocate
Counsel for the Respondents : Mrs. K. Rajitha, Sr .CGSC

CORAM

Hon'ble Mr. Swarup Kumar Mishra, Judicial Member

ORAL ORDER

{Per Hon'ble Mr. Swarup Kumar Mishra, Judicial Member}

Heard counsel on both sides.

2. In view of the interim order passed by this Tribunal on 07.09.2017, the applicant has already appeared in the Examination after issuing of Hall Ticket in his favour.
3. Learned counsel for the applicant submits that examination result may be published. Learned counsel for the Respondents have no objection for declaring the result. Therefore, the result may be declared by the respondents in respect of the other eligible candidates including the applicant within a period of two months from the date of communication of orders.
4. With the consent of the learned counsel on both sides, the OA is disposed of. Learned counsel for the respondents submits that there is no impediment for declaring the result of the examination. Therefore, respondents are directed to declare the result of the applicant within a period of two months from the date of communication of orders. The OA is disposed of at the stage of admission. No order as to costs.

(SWARUP KUMAR MISHRA)
JUDL.MEMBER

Dated the 4th September, 2018
(Dictated in the Open Court)

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